## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.434 OF 2003 IN O.A. No.2718 OF 2002



New Delhi, this the 17th day of May, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Ms.Christine James

....Applicant

(By Advocate : Shri K.L. Bhandula)

Versus

Prof. & Dr. G.K. Sharma, Principal and Medical Superintendent, Lady Hardings Medical College and Smt. S.K. Hospital, New Delhi.

....Respondents

(By Advocate : Ms.Rinchen O Bhutia)

ORDER (ORAL)

## SHRI SHANKER RAJU, JUDICIAL MEMBER :-

After hearing the learned counsel of the parties, we do not find any wilful disobedience on the part of the respondents.

- 2. In the event of any cause of action arises, the applicant will be at liberty to proceed in the matter in accordance with law, if so advised.
- 3. CP 434/2003 is dismissed. Notice issued to the respondent NO.3 is discharged.

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(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

(SHANKER RAJU)
JUDICIAL MEMBER

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